

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CrI.A. No. @  
Petition(s) for Special Leave to Appeal (CrI.) No(s). 14900/2024

[Arising out of impugned final judgment and order dated 03-09-2024  
in CRLP No. 5821/2024 passed by the High Court of Karnataka at  
Bengaluru]

R. SHASHIREKHA Petitioner(s)

VERSUS

STATE OF KARNATAKA & ORS. Respondent(s)

Date : 27-03-2025 This matter was called on for pronouncement of  
judgment today.

For Petitioner(s) :

Mr. Shanthkumar V. Mahale, Sr. Adv.  
Mr. Madhavendra Singh, Adv.  
Mr. Satish Doddamani, Adv.  
Ms. Adviteeya, Adv.  
Mr. Nishant, AOR

For Respondent(s) :

Mr. Dama Sheshadri Naidu, Sr. Adv.  
Mr. C B Gururaj, Adv.  
Mr. Sai Shakti, Adv.  
Mr. Animesh Dubey, Adv.  
Mr. K P Singh, Adv.  
Mr. C B Tiwari, Adv.  
For M/S. Gururaj & Nayak, AOR

Mr. D. L. Chidananda, AOR

1. Hon'ble Mr. Justice B.R. Gavai pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Augustine George Masih.
2. Leave granted.
3. The appeal is partly allowed, in terms of the signed judgment.

(NARENDRA PRASAD)  
DEPUTY REGISTRAR

(ANJU KAPOOR )  
ASSISTANT REGISTRAR

(Signed "Reportable" Judgment is placed on the file)